



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.64/2025/EZ

In The Matter of:

SATYAJIT GHOSH

... Applicant

Versus

STATE OF WEST BENGAL

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

... Respondents

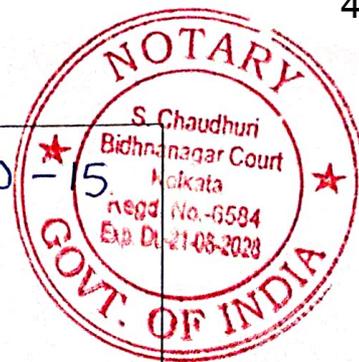
**ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER 05, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24 PARGANAS.**

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07 AUG 2025

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Date:

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email:

subho.advocate@gmail.com

(M): 9007035534

S. Chaudhuri
S. CHAUDHURI
 ★ NOTARY ★
 GOVT. OF INDIA
 Regd. No.-6584/08
 Bidhannagar Court
 Dist.-North 24 Pgs

07 AUG 2025



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... Respondents

**ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER 05, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24 PARGANAS.**

I, Saddam Navas, Son of Shri Badarudeen M, aged about 36 years, by religion -Islam, by occupation- Government Service, presently posted as the Additional District Magistrate & District Land & Land Reforms Officer, South (24) Parganas, having office at New Administrative Building, Alipore, Kolkata- 700 027, do hereby solemnly affirm and say as follows:

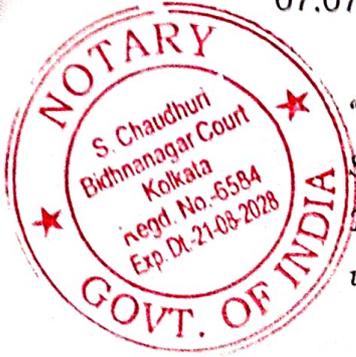
- i. That I am presently posted as the Additional District Magistrate&District Land & Land Reforms Officer, South (24) Parganas, having office at New Administrative Building, Alipore, Kolkata- 700 027. I have been duly authorized to sign and swear this Affidavit on behalf of the District Magistrate, South (24) Parganas and I am competent to affirm this affidavit.

Copy of the Authorization by the District Magistrate, South (24) Parganas to the Additional District Magistrate&District Land & Land

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Reforms Officer, South (24) Parganas is annexed herewith and marked with the letter 'R-1'.

2. That the Hon'ble Tribunal in the Solemn Order passed on 07.07.2025 has pleased to direct:



"4. We therefore direct the Respondent No.5, District Magistrate, South 24 Parganas to file affidavit bringing on record the Action Taken Report with regard to the findings of the Inspection Report, within one month."

3. That accordingly letter bearing memo no. 66/5766/NGT/OA64/2025 dated 04.08.2025 has been sent to Executive Officer, Maheshtala Municipality referring their last correspondence vide memo no 277/III-B/MM/4/W-10/2025 dated 24.06.2025 seeking the Complete Action Taken Report.

Photocopy of the letter issued vide memo no. 66/5766/NGT/OA64/2025 dated 04.08.2025 is Annexed herewith and marked as "R-2"

4. That the Executive Officer, Maheshtala Municipality has sent an Action Taken Report vide memo no. 410/III-B/MM/4/W-10/2025 dated 06.08.2025 in which he has stated that,

- I. The first tender was issued to restore the pond on 26.06.2025 vide memo no. 4219/III-A/MM/145 of which photocopy has been enclosed.
- II. Due to non-participation that tender did not mature and a second tender has been issued on 06.08.2025 vide memo no. 4271/III-A/MM/145 of which photocopy has been enclosed.
- III. Considering the urgency of the matter and compliance of the solemn order of the Hon'ble Tribunal, the Municipality has already engaged few labourers to remove soil from the said pond.

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- IV. As the work is facing hindrances due to heavy downpour the Municipality has estimated that approximately four (4) more weeks for completion of the said work.

Photocopy of the Report along with photographs submitted by the Executive Officer, Maheshtala Municipality vide memo no. 410/III-B/MM/4/W-10/2025 dated 06.08.2025 and the tender notices collectively Annexed herewith and marked as "R-3".

5. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

6. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 4, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sidoyeti Chakrabarti

Advocate

State of West Bengal

07.08.2025

Saddam Das
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs

07 AUG 2025

-X-



BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office records and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 8th Day of August, 2025 *1/4*

Identified by me

Sibajyoti Chakrabarti

Advocate
State of West Bengal

07.08.2025

Siddhan Das
Deponent

Additional District Magistrate and
District Land & Land Reforms Officer
South 24 Parganas, Alipore

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs

07 AUG 2025

-X- Answers R-1

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



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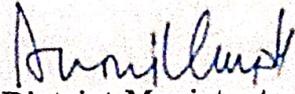
Memo No. 66/5918/NGT/OA64/2025

Date: 07/08/2025

To
The Ld. Advocate
Mr. Sibojyoti Chakrabarti
Hon'ble High Court at Calcutta
7, Old Post Office Street
1st Floor, Room no. 14
Kolkata 700001

Sub: Authorization letter

I Sri Sumit Gupta, IAS, respondent no. 5, in the matter of Satyajit Ghosh vs. State of West Bengal and Ors. bearing OA case number 64/2025/EZ, hereby authorize Sri Saddam Navas, IAS, serving as Additional District Magistrate and District Land and Land Reforms officer, South 24 Parganas, to sign and affirm the affidavit on behalf of me.


District Magistrate
South 24 Parganas

-X-

Anno - R-2

**OFFICE OF THE ADDITIONAL DISTRICT
MAGISTRATE AND DISTRICT LAND AND
LAND REFORMS OFFICER**



SOUTH 24 PARGANAS
New Treasury Building (8th & 9th Floor)
Alipore, Kolkata-700027,
E-Mail: dllro.s24pgs@gmail.com

Memo No. 66/ 5766 /NGT/OA64/2025

Date: 04.08.2025

To,
The Executive Officer,
Mahestala Municipality,
South 24 Parganas.

Sub: Seeking Complete Action Taken Report in compliance of the solemn order passed on 07.07.2025 by Hon'ble National Green Tribunal in the matter of Satyajit Ghosh vs. State of West Bengal in OA no. 64/2025/EZ

Ref: Memo no. 277/III-B/MM/4/W-10/2025 dated 24.06.2025 of the Executive Officer, Mahestala Municipality

In connection with the subject and reference above, this is to inform you that the Hon'ble National Green Tribunal has been pleased to pass an order on 07.07.2025 in which the Tribunal has stated -

"4. We therefore direct the Respondent No.5, District Magistrate, South 24 Parganas to file affidavit bringing on record the Action Taken Report with regard to the findings of the Inspection Report, within one month."

Considering the above kind direction of the Hon'ble Tribunal, you are requested to furnish the complete compliance report in continuation of the memo mentioned under reference above.

This may be treated as **extremely urgent**.

Encl: As stated above

Additional District Magistrate
 And
 District Land & Land Reforms Officer
 South 24 Parganas

OFFICE OF THE ADDITIONAL DISTRICT
MAGISTRATE AND DISTRICT LAND AND
LAND REFORMS OFFICER

SOUTH 24 PARGANAS

New Treasury Building (8th & 9th Floor)

Alipore, Kolkata-700027,

E-Mail: dllro.s24pgs@gmail.com

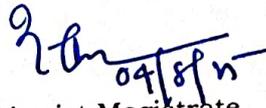


Memo No. 66/5766/1(2)NGT/OA64/2025

Date: 04.08.2025

Copy forwarded for information to:

1. The Chairman, Mahestala Municipality.
2. The Sub Divisional Officer, Sadar Alipore.
3. The Block Land and Land Reforms Officer, Thakurpukur Mahestala.


Additional District Magistrate
And
District Land & Land Reforms Officer
South 24 Parganas



- X -

Annexure R-3

MAHESHTALA MUNICIPALITY

OFFICE OF THE BOARD OF COUNCILLORS

P.O. - MAHESHTALA, DIST. - SOUTH 24 PARGANAS, PIN - 700 141

Ph: 2490-1651, 2490-3389 FAX: 2490-9296

Memo No. 410 /III-B/MM/4 /W-10/2025.

Date: 06./08/2025

To,

The Additional District Magistrate
& District Land and Land Reforms Officer,
South 24 Parganas,
Alipore, Kolkata - 700027

Subject: Further Action Taken Report by Maheshtala Municipality in the compliance of soleman order passed on 07.07.2025 by Hon'ble National Green Tribunal in the matter of Satyajit Ghosh vs. State of West Bengal in OA no 64/2025/EZ

Reference: Your office Memo No 66/5766/NGT/OA64/2025 dated- 04.08.2025

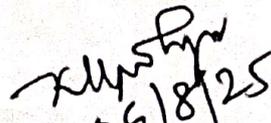
Sir,

With reference to this office's earlier Action Taken Report vide Memo No. 277/III-B/MM/4/W-10/2025 dated 24.06.2025, the following subsequent actions have also been taken and are submitted for your kind perusal:

1. First Tender Notice was issued on 26.06.2025 vide Memo No. 4219/III-A/MM/145. (Copy enclosed)
2. Due to non-participation, a second Tender Notice is also issued on 06.08.2025 vide Memo No. 4271/III-A/MM/145. (Copy enclosed)
3. As no tenderes have been participated for re-excavation work of removing soil from the said pond, the said work has been commenced by labourers engaged by the Municipality. However, progress of the said work is currently low due to heavy rainfall. (Photograph enclosed)
4. The Municipality estimates a time frame of approximately four (4) weeks for completion of the said work.

Yours faithfully,




06/8/25
Executive Officer
Maheshtala Municipality

MAHESHTALA MUNICIPALITY

BOARD OF COUNCILLOR

P.O:-MAHESHTALA; DIST. SOUTH 24 PARGANAS

PH: 2490-1651, 9989 FAX: 2490-9296

Memo No. -

4571 III-A/MM/145

Dated: 06.08.25

[RE TENDER]

NIQ NO MM/009/Building/25-26

Ref:: NIQ NO MM/346/Building/25-26

Sealed Tenders in printed form as specified are invited by the Chairman, Maheshtala Municipality for the mentioned works as per Annexure-I from reliable, resourceful and benefited contractors. All the agencies are to submit application stating details of work in hand failing of which application will be liable cancelled, certified true copy up to date valid certificate of Trade license, PT, IT, Vat and authenticated certificates for satisfactory completion of similar type of works. One agency can apply in single serial only.

The tender documents and other relevant particulars (if any) may be seen during the office hours at this office. Application for each work along with requisite papers to be submitted separately.

You have to deposit Rs. 500/- (Rupees five hundred only) as token amount, which will be treated as participated amount (not refundable) in the form of Municipal money receipt drawn in favour Chairman of Maheshtala Municipality.

Successful agency must have to purchase the Formal Tender Paper for formal agreement (3 copies) and submitted it within 7 days.

The Chairman of Maheshtala Municipality reserves the right to accept and to cancel any or all application / tenders without assigning any reason thereof. Acceptance of any tender subject to the approval of appropriate authority. No delayed tender will be accepted.

Sub:- Quotation are invited for cutting & lifting soil / rubbish from the below mentioned low land under ward no. 10 of Maheshtala Municipality :-

Sl. No.	Details of Land Area	Quantity	Rate / Unit	Amount
1)	Land of Ruma Dutta & others Dag no. 203/345 (RS,LR) Khatian no. 515 Narendra Kr. Dutta = 3 satak " 1861 Narendra Kr. Dutta = 6 satak Dag no. 205 (RS,LR) Khatian no. 515 Narendra Kr. Dutta = 20 satak Mouza = Alampur J.L. no. 5 Class = Shali	620 m ³		

- Date & Time of Purchasing Tender Documents
- Date & Time of Dropping Tender Documents
- Date & Time of Opening Tender Documents

:- 12.8.2025 upto 3.30 p.m.

:- 14.8.2025 upto 2.00 p.m.

:- 14.8.2025 at 2.30 p.m.

Chairman

Maheshtala Municipality

Date: 06.08..

Memo No.- 4571 (17) /III-A/MM/145

Copy forwarded for information to :-

- 1) Vice Chairman, 2) All C.I.C, 3) Executive Officer, 4) Finance Officer, 5) Executive Engineer
6) A. E. (S. Das), 7) Secretary, 8) Cash Section, 9) Tender Section, 10) Building Section, 11) Notice Board of Maheshtala Municipality.

Chairman

Maheshtala Municipality

MAHESHTALA MUNICIPALITY

BOARD OF COUNCILLOR

P.O:-MAHESHTALA; DIST. SOUTH 24 PARGANAS

PH: 2490-1651, 3389 FAX: 2490-9296

Memo No: -

4219/III-A/MM/145

Dated: 26/6/25

NIQ NO MM/346/Building/25-26

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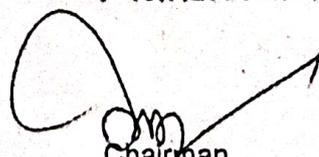
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- Date & Time of Purchasing Tender Documents :- 8.7.2025 upto 3.30 p.m.
- Date & Time of Dropping Tender Documents :- 10.7.2025 upto 2.00 p.m.
- Date & Time of Opening Tender Documents :- 10.7.2025 at 2.30 p.m.

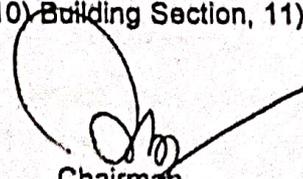

Chairman
Maheshtala Municipality

Memo No- 4219(17) /III-A/MM/145

Date: 26/6/25

Copy forwarded for information to :-

1) Vice Chairman, 2) All C.I.C, 3) Executive Officer, 4) Finance Officer, 5) Executive Engineer, 6) A. E. (S. Das), 7) Secretary, 8) Cash Section, 9) Tender Section, 10) Building Section, 11) Notice Board of Maheshtala Municipality.


Chairman
Maheshtala Municipality

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SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal
Email: subho.advocate@gmail.com
(M): 9007035534